

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3571
TO BE ANSWERED ON 10.12.2019**

REGULATOR FOR OLD AGE HOMES

3571. SHRI Y.S. AVINASH REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Government is contemplating on bringing out a regulator to look into the working of old age homes; and

(b) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)**

(a) and (b): Section 19(2) of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 stipulates that the State Government may, prescribe a scheme for management of oldage homes, including the standards and various types of services to be provided by them which are necessary for medical care and means of entertainment to the inhabitants of such homes. However, the proposed Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill,2019 has provision for State Government to designate regulatory authority to monitor the functioning of Senior Citizens Care Homes.
